

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3223/2002

(A)

Tuesday, this the 17th day of December, 2002

Hon'ble Shri Justice V.S.Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Prof. P.N.Bhat
D1-102A, Satya Marg,
Chanakyapuri
New Delhi-21

..Applicant

(By Advocate: Shri Devesh Singh)

Versus

1. Union of India
through Secretary
Dept. of Agricultural Research & Education
Govt. of India
Krishi Bhavan, Dr.Rajendra Prasad Road
New Delhi-1
2. President
Indian Council of Agricultural Reserach
Krishi Bhavan, Dr.Rajendra Prasad Road
New Delhi-1
3. Director General
Indian Council of Agricultural Reserach
Krishi Bhavan, Dr.Rajendra Prasad Road
New Delhi-1
4. Secretary
Indian Council of Agricultural Reserach
Krishi Bhavan, Dr.Rajendra Prasad Road
New Delhi-1
5. Director (Vigilance)
Indian Council of Agricultural Reserach
Krishi Bhavan, Dr.Rajendra Prasad Road
New Delhi-1

..Respondents

O R D E R (ORAL)

Shri Justice V.S.Agarwal:

The applicant seeks quashing of the charge-sheets dated 25.9.1997 and 31.10.1997. The applicant had attained the age of superannuation on 31.10.1997.

2. We are not dwelling into certain aspects which would touch the merits of the matter, though certain

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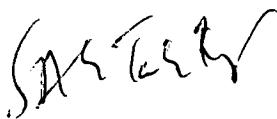
(4)

arguments in fact were addressed in this regard reason being that the charge-sheets had been served just shortly before the applicant attained the age of superannuation. The reply had been filed and the inquiry officer had been appointed, one of them resigned and the second one has only been appointed in August, 2002. We are informed that precious little in this regard pertaining to the inquiry proceedings has been done.

3. It has to be remembered that the applicant retired more than five years back. In this regard, the proceedings should be brought to an end/logical end at the earliest.

4. Learned counsel for applicant asserts that delay is inordinate in this regard. It is so, but the applicant could also well have assailed the same at the threshold. Keeping in view this fact, we direct that the inquiry should be completed within a period of six months from the date of receipt of a certified copy of the present order and the proceedings in this regard so culminated.

5. With these directions, at this stage, we dispose of the present application.



(S.A.T. Rizvi)
Member (A)



(V.S. Aggarwal)
Chairman

/sunil/